MR. DEPUTY-SPEAKER : I shall listen to you.

12-37 hrs.

PANEL OF CHAIRMEN

MR. DEPUTY-SPEAKER : I have to inform the House that under sub-rule (1) of rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, I nominate the following Members on the Panel of Chairmen :—

(1) Shri Y. Gadilingana Goud
(2) Shri P. K. Vasudevan Nair
(3) Shri M. B. Rana
(4) Shri S. R. Rane
(5) Shri Prakash Vir Shasrti
(6) Shri K. N. Tiwary.

12.37 ½ hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, EXPORT (QUALITY CONTROL AND INSPECTION) ACT ETC.

THE DEPUTY-MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK) : I beg to lay on the Table :—

(1) A copy of the Essential Commodities (Regulation of Production and Distribution for Purpose of Export) (First Amendment) Order, 1969, published in Notification No. S. O. 1395 (English version) and S. O. 1396 (Hindi version) in Gazette of India, dated the 3rd April, 1969, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [*Placed in Library. See* No. LT-1295/69.]

(2) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Fish and Fish Products (Inspection) Amendment Rules, 1969, published in Notification No. S. O. 1730 in Gazette of India dated the 1st May, 1969.

(ii) The Export of Frog Legs (Inspection) Amedment Rules, 1969, published in Notification No. S. O. 1732 in Gazette of India dated the 1st May, 1969.

(iii) The Export of Ceramic Products (Inspection) Rules, 1969, published in Notification No. S. O. 2335 in Gazette of India dated the 12th June, 1969.

(iv) The Export Inspection Council Contributory Provident Fund Rules, 1969, published in Notification No. S. O. 2413 in Gazette of India dated the 21st June, 1969.

(v) The Export Inspection Agency Contributory Provident Fund Rules, 1969, published in Notification No. S. O. 2414 in Gazette of India dated the 21st June, 1969.

(vi) The Export of P. V. C. Leather Cloth (Inspection) Amendment Rules, 1969, (Hindi and English versions) published in Notification No. S. O. 2459 in Gazette of India dated the 26th June, 1969. [*Placed in Library, See* No. LT-1296/69]

COMMITTEE ON PRITVATE MEMBERS' BILLS AND RESOLUTIONS

Fiftieth Report

SHRI S. M. SOLANKI (Gandhinagar) : I beg to present the Fiftieth Report of the Committee on Private Members' Bills and Resolutions.

MR. DEPUTY-SPEAKER : Shri P. C. Sethi, to introduce the Bill.

श्री कंवर लाल गुप्त (दिल्ली सदर) : रूल 64 में आप मोशन को वेव कर सकते हैं। रूल 64 कहता है :

"The Speaker may, on request being made to him, order the publication of any Bill (together with the Statement of Objects and Reasons, the

memorandum regarding delegation of legislative power and the financial memorandum accompanying it) in the Gazette, although no motion has been made for leave to introduce the Bill. In that case, it shall not be necessary to move for leave to introduce the Bill, and, if the Bill is afterwards introduced, it shall not be necessary to publish it again."

जो परमिशन माँगी गई थी वह श्री मोरारजी देसाई द्वारा मांगी गई थी । अब इस बिल को वह पेश नहीं कर रहे हैं । अब दूसरे मंत्री इस बिल को पेश कर रहे हैं । स्टेटमेंट आफ आबजैक्ट्स एंड रीज़ंज जो भेजा गया है वह श्रीमती इंदिरा गांधी के नाम से भेजा गया है । जो कौरीजेंडा भेजा गया है वह भी श्रीमती इंदिरा गांधी के नाम से भेजा गया है । उन्हीं का नाम वहाँ लिखा हुआ है । जब सब चीजें बदल गई हैं तो यह जरूरी था कि आपकी परमिशन भी नए मंत्री महोदय मांगते । वह उन्होंने नहीं मांगी । पहले मंत्री ने मांगी थी लेकिन वह चले गये । इसलिए यह जरूरी था कि यह नई परमिशन मांगते और तब आप एग्जैम्पशन देते ।

दूसरी मेरी आपत्ति यह है कि यह मनी बिल है । इस में इनकम टैक्स वगैरह में राहत देने की बात कही गई है । कुछ एसेसीज़ को राहत दी गई है । अगर कुछ चीज़ होगी तो उनको उसके अन्दर राहत मिलेगी, यह इसमें कहा गया है । इसके अलावा कुछ फीस वगैरह को कम-ज्यादा भी किया गया है । डिटेल्ज़ वगैरह दे कर मैं साबित कर सकता हूँ कि यह मनी बिल है...

MR. DEPUTY-SPEAKER : May I point out that we are on the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Bill ? It is not the Taxation Laws (Amendment) Bill. You are mixing up the two thoings. Let the Minister introduce that Bill. I will give you opportunity.

12.42 hrs.

COMPTROLLER AND AUDITOR-GENERAL'S (DUTIES, POWERS AND CONDITIONS OF SERVICE) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to introduce a Bill to determine the conditions of service of the Comptroller and Auditor-General of India and to prescribe his duties and powers and for matters connected therewith or incidental thereto.

TAXATIONS LAWS (AMENDMENT) BILLS*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to introduce a Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964.

श्री कंवर लाल गुप्त (दिल्ली सदर) : मेरा पहला एतराज यह है कि 64 के तहत वेव करने की जो चीज थी उसकी परमिशन पहले मंत्री श्री मोरार जी देसाई ने ली थी । अगर अब ये इसको वेव कराना चाहते हैं तो इनका फर्ज था कि ये स्पीकर के पास जाते और फिर स्पीकर वेव करता ।

दूसरा मेरा एतराज यह है कि यह मनी बिल है । आप आर्टिकल 110 को देखें उसमें यह कहा गया है :

> "For the purposes of this Chapter, a Bill shall be deemed to be a Money Bill if it contains only provisions dealing with all or any of the following matters, namely :—
>
> (a) the imposition, abolition, remission, alteration or regulation of any tax" ;

जहां तक टैक्सों का सवाल है क्लाज 65 में एक राहत दी गई है । पहले पब्लिक कम्पनीज को कुछ राहत दी गई थी और अब सब को राहत दे दी है । पहले पब्लिक लिमिटेड

*Already published in the Gazette of India Extraordinary, Part II, section 2, dated the 20th May, 1969, under Rule 64 of the Rules of Procedure and Conduct of Business in Lok Sabha.